

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
PUBLIC NOTICE

It is for information of all concerned that some of petitions filed in the Registry of this Court in the years 2010 and 2011 for supply of certified copies of orders/ judgment/ documents have become unclaimed and so are the certified copies which are not being received by Advocates/ Parties and offices of Advocate General, Punjab and Advocate General, Haryana as the applicants have not turned up to claim the petition and/or to get certified copies thereof.

Through this notice all concerned are requested to receive the certified copies so prepared or contact Supdt. Central Copy Branch to enquire about the petitions mentioned above within two weeks from the date of publication of this notice, failing which claim regarding such petitions will not be entertained.


Registrar Judicial
